

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3862 of 2021

Md. Tahir Ansari **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. S. S. Choudhary, Advocate
For the State : Mr. Naveen Kr. Gaunjhu, A.P.P.

02/17.04.2021 Heard Mr. S. S. Choudhary, learned counsel for the petitioner and Mr. Naveen Kr. Gaunjhu, learned A.P.P. for the State.

The petitioner is an accused in connection with Mirzachouki P.S. Case No. 70 of 2020, corresponding to G. R. Case No. 02 of 2021.

The petitioner is alleged to have attempted to commit rape upon the informant.

In the 164 CrPC statement of the victim, she has supported the occurrence.

The petitioner is in custody since 14.10.2020.

Regard being had to the period of custody, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned S.D.J.M., Sahibganj, in connection with Mirzachouki P.S. Case No. 70 of 2020, corresponding to G. R. Case No. 02 of 2021.

(Rongon Mukhopadhyay, J.)